

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

**IB NO. (IB)-107(ND)/2017**

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
17.11.2017**

**NAME OF THE COMPANY:** M/s. Kei Industries Ltd. V/s M/s. Shipra  
Infraproject Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 9 of IBC, 2016


<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**Present:** Ms. Bhumika Kapoor for the Petitioner  
Mr. Abishek Anand, RP

**Order**

RP in this case submits that despite the undertaking given by Mr. Hari Mohan, Director in this case on the last date of hearing that he would assist in handing over the details to enable the RP work out the Resolution Plan, he is not cooperating. The RP therefore, seeks Police aid. He is entitled to take over the functioning of the Company and all its records for which purpose he may seek Police aid in carrying out his statutory obligations.

Fresh Notice be also issue to the ex-Director to be present in Court on 20<sup>th</sup> November, 2017. Dasti.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**